



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/H-187/2024/S20

Date : 11/7/2024

REGD. POST

To,
M/s Himalayan Food Park Pvt. Ltd.,
Kh.no. 282 to 319, Mahuakheraganj,
Aliganj Road, Tehsil- Kashipur,
Distt- Udham Singh Nagar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 8809	Application no. - 2732011
CCA (Renewal)	
Date :- 24.03.2023	

CCA is hereby granted to M/s Himalayan Food Park Pvt. Ltd. located at Kh.no. 282 to 319, Mahuakheraganj, Aliganj Road, Tehsil- Kashipur, Distt- Udham Singh Nagar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for the period upto 30.09.2027 and valid for manufacturing of following products with Capital Investment/Net Assets Values Rs. 6497.0 Lakh :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Core Processing Center-multi Fruit & Vegetable	18000 MT	Core Processing Center-multi Fruit & Vegetable	18000 MT
2	Core Processing Center-multi Fruit & Vegetable	500 MT	Core Processing Center-multi Purpose Cold storage	500 MT
3	Core Processing Center-Tetrapak	4500000 nos.	-	-

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
Trade Effluent	80	80
Sewage	20	04

- (ii) Trade Effluent Treatment and Disposal:- The applicant shall operate Effluent Treatment Plant (100KLD) consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be **stopped immediately** and this **Board** has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under **Environment (Protection) Rules, 1986** and applicable to the unit from time-to-time :-

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27 ⁰ C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) **Sewage Treatment and Disposal:-** The applicant shall provide comprehensive Septic Tank/Soak Pit as is required with reference to Indian Standard: IS: 2470(Part-I) 1985 as amended from time to time for disposal of domestic waste water.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1.	D.G set (500KVA) × 2 nos.	4	HSD	90 Ltr/hr	Acoustic Enclosure & Stack	-
2.	D.G set (62.5 KVA) × 2 nos.	2	HSD	11.25 Ltr/hr	Acoustic Enclosure & Stack	-
3.	Boiler (5TPH) × 1nos.	30	Wood Briquette	0.9 Ton/hr	Dust Collector + Wet Scrubber & Stack	PM-250mg/NM ³
4.	Boiler (8TPH) × 1nos.	30	Wood Briquette	1.35 Ton/hr		

In case of stoppage of functioning of air pollution control equipment, production has to be **stopped immediately** and this **Board** has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The **Factory Manager** of **M/s Himalayan Food Park Pvt. Ltd., Kashipur, Aliganj Road, Distt- USN** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1.	Schedule I-5.1	0.3	Recyclable

- (iii) The authorization shall be in force **for the period upto 30.09.2027.**
 (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
 - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for valid for processing fruits and vegetables through washing pulping, sterilization, blanching, cooling and food processing only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
- (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report.**
 - (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**
 - (iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. The individual industrial plots (48 nos.) located in the food park will obtain Consent to Establish and Consent to Operate, respectively from the Board.
10. The occupier shall submit 06 monthly ambient air quality monitoring report and ground water quality monitoring report of food park to the Board's Offices, regularly.
11. Unit has to comply with the other specific & general conditions which are as follows:-

Specific Conditions:

1. **This Consent to Operate will attract execution of Board's Order dated 02.12.2022 subject to directions of Hon'ble High Court in this regard in the PIL 93/2022 as issued from time to time.**
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times

- by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
 5. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
 6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
 7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
 8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
 9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
 10. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
 11. Hazardous waste should not be stored beyond a period of **90 days**.
 12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
 13. **The unit shall strictly avoid the usage of Single use Plastics in the premises as per the list of banned Single Use Plastics mentioned in the Notification of MoEF& CC, Government of India dated 12-08-2021 and Notification of Uttrakhand Government issued vide letter no. 84/XXVIII-1-20-13(II)/2001, dated 16.02.2021.**
 14. **Unit has to submit Action Plan of collecting back and scientific disposal of plastic waste generated due to their used product within one month of receipt of this CCA of this Board.**
 15. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made there under.

2. General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. **In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream.** All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board**.



(Dr. Parag Madhukar Dhakate)
Member Secretary

Copy to: **Regional Officer, Uttarakhand Pollution Control Board, Kashipur, Distt- Udham Singh Nagar with direction to visit & submit compliance report within 90 days.**

Member Secretary



HEAD OFFICE

Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Con/H-187/2022/ 139

Date : 13.4.2022

REGD. POST

To,

M/s Himalayan Food Park Pvt. Ltd.,
Kh.no. 282 to 319, Mahuakheraganj,
Aliganj Road, Tehsil- Kashipur,
Distt- Udham Singh Nagar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 8809
CCA (Renewal)
Date :- 26.11.2021

Application no. - 1887978

CCA is hereby granted to M/s Himalayan Food Park Pvt. Ltd. located at Kh.no. 282 to 319, Mahuakheraganj, Aliganj Road, Tehsil- Kashipur, Distt- Udham Singh Nagar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for the period upto 31.03.2023 and valid for manufacturing of following products with Capital Investment/Net Assets Values Rs. 7718.0 Lakh:-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1.	Core Processing Center-multi Fruit & Vegetable	18000 MT	Core Processing Center-multi Fruit & Vegetable	18000 MT
2.	Core Processing Center-multi Fruit & Vegetable	500 MT	Core Processing Center-multi Fruit & Vegetable	500 MT
3.	Core Processing Center-Tetrapak	4500000 nos.	Core Processing Center-Tetrapak	4500000 nos.
4.	Industrial Plots	28 nos.	Industrial Plots	28 nos.

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
Trade Effluent	80	80
Sewage	20	20

- (ii) Trade Effluent Treatment and Disposal:- The applicant shall operate Effluent Treatment Plant (100KLD) consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under **Environment (Protection) Rules, 1986** and applicable to the unit from time-to-time :-

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27 ⁰ C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) **Sewage Treatment and Disposal** :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (v) The treated sewage shall be reuse in gardening etc. Quality of the treated effluent shall meet to the following standards within five years from the date of notification dated 13.10.2017.

S.No.	Parameters	Standards
1	pH	6.5 to 9.0
2	BOD (mg/L)	Not more than 30
3	TSS (mg/L)	Not more than 100
4	Fecal Coliform (MPN/100ml)	Less than 1000

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1.	D.G set (500KVA) × 2 nos.	4	HSD	22 MT/Hr	Acoustic Enclosure & Stack	-
2.	D.G set (62.5 KVA) × 2 nos.	2	HSD	8ltr/hr	Acoustic Enclosure & Stack	-
3.	Boiler (5TPH) × 1nos.	30	Solid Fuel	22MT/day	Dust Collector	PM-800mg/NM ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016:-**

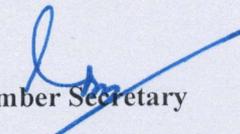
- (i) The **Factory Manager** of **M/s Himalayan Foods Park Pvt. Ltd., Kashipur, Distt- Udham Singh Nagar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1.	Schedule I-5.1	0.3	Recyclable

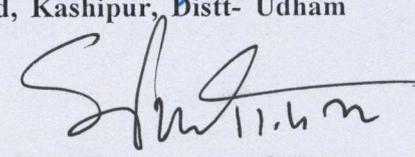
- (iii) The authorization shall be in force **for the period upto 31.03.2023.**
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for washing pulping, sterilization, blanching, cooling and food processing only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
- (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report.**
- (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**
- (iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will results in legal action under the aforesaid **Acts and Rules.**


Member Secretary

Copy to: **Regional Officer, Uttarakhand Pollution Control Board, Kashipur, Distt- Udham Singh Nagar** for information and compliance of the same.


Chief Environment Officer

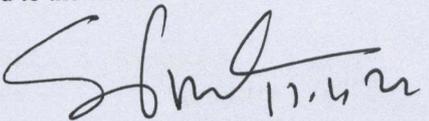
Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
8. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
9. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of **90 days**.
11. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
12. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made there under.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board**.


Chief Environment Officer



251

HEAD OFFICE

Uttarakhand Environment Protection and Pollution Control Board
"Gauri Devi Prayavaran Bhawan"
46B, I.T. Park, Sahastradhara Road, Dehra Dun

UEPPCB

21

UEPPCB/HO/Con/H-187/2019/ 1032

Date: 19.10.2019
REGD. POST

To,

M/s Himalayan Food Park Pvt Ltd.,
Khasra No : 282 to 19,
Mahuwakheraganj, Kashipur,
Aliganj Road, Tehsil-Kashipur,
Distt-U.S.Nagar.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 respectively).

PCB ID - 11574	Inward ID - 242856
CCA (Renewal)	
Consent No. 40107/	Date : 11-06-2019

CCA is hereby granted to M/s Himalayan Food Park Pvt Ltd located at Khasra No : 282 to 19, Mahuwakheraganj, Kashipur, Aliganj Road, Tehsil-Kashipur, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2020 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 83.42Cr :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Core Processing Centre-Multi Fruit &Vegetable Processing line	18000MT	Core Processing Centre-Multi Fruit &Vegetable Processing line	18000MT
2	Core Processing Centre-Multi Purpose Cold storage	500MT	Core Processing Centre-Multi Purpose Cold storage	500MT
3	Core Processing Centre-Tetrapak	4500000Nos	Core Processing Centre-Tetrapak	4500000Nos
4	Industrial Plots	28Ton	Industrial Plots	28Ton

2. Specific Conditions under Water Act:-

- (i) The daily quantity of effluent discharge (KLD):-

	Last CCA	Present CCA (Renewal)
Trade Effluent	100	80
Sewage	20	20

- (ii) **Trade Effluent Treatment and Disposal:** The applicant shall operate **Effluent Treatment Plant (100KLD Capacity)** consisting of **primary, secondary and tertiary** treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and remaining treated effluent shall be reuse in gardening and the same has to be maintained continuously so as to achieve the quality of the treated effluent to the following standards as prescribed under **Environment (Protection) Rules, 1986** and applicable to the unit from time-to-time:-

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) **Sewage Treatment and Disposal:** The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards. As per the direction issued by CPCB for Sewage Treatment Effluent discharge standards meet the following standards :

S.No.	Parameters	Present Standard for STPs	Standard for STPs to be achieved within five years.
1.	pH	5.5 to 9.0	6.5 to 9.0
2.	BOD (mg/L)	Not more than 30	< 20
3.	TSS (mg/L)	Not more than 100	<50
4.	Fecal Coliform (MPN/100ml)	-	<1000

3. Conditions under Air Act:-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (500KVA) x 2Nos.	4	HSD	22MT/Hr	Acoustic Enclosure	-
2	DG Set (62.5KVA) x 2Nos.	2	HSD	8Ltr./Hr	Acoustic Enclosure	-
3	Boiler (5TPH Capacity) x 1Nos.	30	Solid Fuel	22MT/Day	Dust Collector	PM-800mg/NM ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous & Other Wastes Rules-2016:-

- (i) Number of authorization and date of issue : -----
- (ii) The **Factory Manager** of **M/s Himalayan Food Park Pvt Ltd., Kashipur, USNagar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.300	Recyclable.

- (iv) The authorization shall be in force for a period up 31.03.2020.
- (v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986**.

Terms and conditions of authorization:-

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for washing pulping, sterilization, blanching, cooling and food processing only.
6. **Compulsory documents to be submitted by the Industry/Unit:-**
- (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous & Other Wastes Rules, 2016** and **Third Party Audit Report**.
- (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
- (iii) **Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous Rules & Other Wastes Rules, 2016** will results in legal action under the aforesaid Acts and Rules.

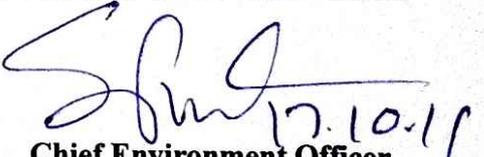

Member Secretary

Copy to: - **Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Kashipur** for information and compliance of the same.


Chief Environment Officer



10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be stored in **double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous & Other Wastes Rules, 2016** shall be submitted to the **Board**.


Chief Environment Officer



HEAD OFFICE
Uttarakhand Environment Protection and Pollution Control Board
29/20, Nemi Road, Dalanwala, Dehra Dun (Uttarakhand)

Phone : 0135-2658086, Fax : 2718092. Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UEPPCB/HO/Con/H-187/2018/ 105

Date: 19-4-2018
REGD. POST

To,

M/s Himalayan Food Park Pvt Ltd.,
 Khasra No : 282 to 19,
 Mahuwakheraganj, Kashipur,
 Aliganj Road, Tehsil-Kashipur,
 Distt-U.S.Nagar.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 respectively).

PCB ID - 11574	Inward ID - 239353
CCA (Renewal)	
Consent No. 38019/ 3054	Date : 31.03.2018

CCA is hereby granted to M/s Himalayan Food Park Pvt Ltd located at Khasra No : 282 to 19, Mahuwakheraganj, Kashipur, Aliganj Road, Tehsil-Kashipur, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

- This CCA is granted for a period up to 31.03.2019 and valid for manufacturing of following products with **Capital Investment / Net Assets Values ₹ 71.24Crs :-**

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Core Processing Centre-Multi Fruit & Vegetable Processing line	18000MT	Core Processing Centre-Multi Fruit & Vegetable Processing line	18000MT
2	Core Processing Centre-Multi Purpose Cold storage	500MT	Core Processing Centre-Multi Purpose Cold storage	500MT
3	Core Processing Centre-Tetrapak	4500000Nos	Core Processing Centre-Tetrapak	4500000Nos
4	Industrial Plots	28Ton	Industrial Plots	28Ton

- Specific Conditions under Water Act:-**

- The daily quantity of effluent discharge (KLD):-**

	Last CCA	Present CCA (Renewal)
Trade Effluent	100	80
Sewage	20	20

- 2
- (ii) **Trade Effluent Treatment and Disposal** The applicant shall operate **Effluent Treatment Plant (100KLD Capacity)** consisting of **primary, secondary and tertiary** treatment as is required with reference to influent quantity and quality.

*In case of stoppage of functioning of ETP, production has to be **stopped immediately** and this **Board** has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iii) The treated effluent shall be recycled to the maximum extent and remaining treated effluent shall be reuse in gardening and the same has to be maintained continuously so as to achieve the quality of the treated effluent to the following standards as prescribed under **Environment (Protection) Rules, 1986** and applicable to the unit from time-to-time:-

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) **Sewage Treatment and Disposal:** The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

*In case of stoppage of functioning of STP, production has to be **stopped immediately** and this **Board** has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iii) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards. As per the direction issued by CPCB for Sewage Treatment Effluent discharge standards meet the following standards :

S.No.	Parameters	Present Standard for STPs	Standard for STPs to be achieved within five years.
1.	pH	5.5 to 9.0	6.5 to 9.0
2.	BOD (mg/L)	Not more than 30	< 20
3.	TSS (mg/L)	Not more than 100	<50
4.	Fecal Coliform (MPN/100ml)	-	<1000

3. Conditions under Air Act:-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (500KVA) x 2Nos.	4	HSD	22MT/Hr	Acoustic Enclosure	-
2	DG Set (62.5KVA) x 2Nos.	2	HSD	8Ltr./Hr	Acoustic Enclosure	-
3	Boiler (5TPH Capacity) x 1Nos.	30	Solid Fuel	22MT/Day	Dust Collector	PM-800mg/NM ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous & Other Wastes Rules-2016:-

- (i) Number of authorization and date of issue : 3054 dt 19/4/18
- (ii) The **Factory Manager** of **M/s Himalayan Food Park Pvt Ltd., Kashipur, USNagar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.300	Recyclable.

- (iv) The authorization shall be in force for a period up 31.03.2019.
- (v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986**.

Terms and conditions of authorization:-

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for washing pulping, sterilization, blanching, cooling and food processing only.
6. **Compulsory documents to be submitted by the Industry/Unit:-**
- (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous & Other Wastes Rules, 2016** and **Third Party Audit Report**.
- (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
- (iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area**.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous Rules & Other Wastes Rules, 2016** will results in legal action under the aforesaid Acts and Rules.


Member Secretary

Copy to: - **Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Kashipur** for information and compliance of the same.


Chief Environment Officer

Annexure

Specific Conditions:

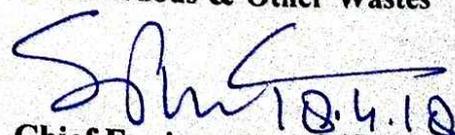
1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3 of Cess Act**.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be verified.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. A solid waste generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous & Other Waste Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of **90 days**.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the **treatment facilities and disposal arrangement** in such a way so that no waste water is discharged in water stream or water bodies.
13. The Unit shall strictly comply with the provisions of Water, Air & E(P) Acts and Rules/Notifications made thereunder.

General Conditions:-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

- The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
 6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
 7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
 8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
 9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
 10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
 11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
 12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
 13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
 14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
 16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
 17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
 18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
 19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
 20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
 21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
 22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
 23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
 24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
 25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous & Other Wastes Rules, 2016** shall be submitted to the **Board**.

OFFICE COPY



10.4.18
Chief Environment Officer



Uttarakhand Environment Protection and Pollution Control Board
29/20, Nemi Road, Dalanwala, Dehra Dun (Uttarakhand)

Phone : 0135-2658086, Fax : 2718092. Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UEPPCB/HO/Con/H-187/2017/ 1389

Date: 01.12.2017
REGD. POST

To,

M/s Himalayan Food Park Pvt Ltd.,
 Khasra No : 282 to 19,
 Mahuwakheraganj, Kashipur,
 Aliganj Road, Tehsil-Kashipur,
 Distt-U.S.Nagar.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 respectively).

PCB ID - 11574	Inward ID - 67402
CCA (Fresh)	
Consent No. 37671/ 3054	Date : 01.08.2017

CCA is hereby granted to M/s Himalayan Food Park Pvt Ltd located at Khasra No : 282 to 19, Mahuwakheraganj, Kashipur, Aliganj Road, Tehsil-Kashipur, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

- This CCA is granted for a period from 01.08.2017 to 31.03.2018 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 66.76Crs :-

S. No.	Last CTE		Present CCA (Fresh)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Core Processing Centre-Multi Fruit & Vegetable Processing line	18000MT	Core Processing Centre-Multi Fruit & Vegetable Processing line	18000MT
2	Core Processing Centre-Multi Purpose Cold storage	500MT	Core Processing Centre-Multi Purpose Cold storage	500MT
3	Core Processing Centre-Tetrapak	4500000Nos	Core Processing Centre-Tetrapak	4500000Nos
4	Industrial Plots	28Ton	Industrial Plots	28Ton

2. Specific Conditions under Water Act:-

- The daily quantity of effluent discharge (KLD):-

	Last CCA	Present CCA (Fresh)
Trade Effluent	Nil	100
Sewage	Nil	20

- (ii) **Trade Effluent Treatment and Disposal:** The applicant shall operate **Effluent Treatment Plant** consisting of **primary, secondary and tertiary** treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent to achieve **Zero Discharge** and remaining treated effluent shall be sent to CETP/reuse in gardening and the same has to be maintained continuously so as to achieve the quality of the treated effluent to the following general and specific standards as prescribed under **Environment (Protection) Rules, 1986** and applicable to the unit from time-to-time:-

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) **Sewage Treatment and Disposal:** The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards. As per the direction issued by CPCB for Sewage Treatment Effluent discharge standards meet the following standards given below within five years from date of notifications.

S.No.	Parameters	Present Standard for STPs	Standard for STPs to be achieved within five years.
1.	pH	5.5 to 9.0	6.5 to 9.0
2.	BOD (mg/L)	Not more than 30	< 20
3.	TSS (mg/L)	Not more than 100	<50
4.	Fecal Coliform (MPN/100ml)	-	<1000

3. Conditions under Air Act:-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (500KVA) x 2Nos.	4	HSD	22MT/Hr	Acoustic Enclosure	-
2	DG Set (62.5KVA) x 2Nos.	2	HSD	8Ltr./Hr	Acoustic Enclosure	-
3	Boiler (5TPH Capacity) x 1Nos.	30	Solid Fuel	22MT/Day	Dust Collector	Pm-800mg/NM ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous & Other Wastes Rules-2016:

- (i) Number of authorization and date of issue : 2054 dt 01/12/17
- (ii) The Factory Manager of M/s Himalayan Food Park Pvt Ltd., Kashipur, USNagar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.300	Recyclable.

- (iv) The authorization shall be in force for a period from 01.08.2017 to 31.03.2018.
- (v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization:-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for washing pulping, sterilization, blanching, cooling and food processing only.
6. Compulsory documents to be submitted by the Industry/Unit:-
- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous & Other Wastes Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous Rules & Other Wastes Rules, 2016** will results in legal action under the aforesaid Acts and Rules.


Member Secretary

Copy to: - **Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Kashipur** for information and compliance of the same.


Environment Engineer

Annexure

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3 of Cess Act**.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be verified.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. A solid waste generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous & Other Waste Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of **90 days**.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The Unit shall strictly comply with the provisions of Water, Air & E(P) Acts and Rules/Notifications made thereunder.

General Conditions:-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to **Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous & Other Wastes Rules, 2016** shall be submitted to the **Board**.



Environment Engineer

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